## GOVERNMENT OF INDIA ATOMIC ENERGY LOK SABHA

## UNSTARRED QUESTION NO:413 ANSWERED ON:24.02.2010 PRIVATE SECTOR PARTICIPATION IN NUCLEAR POWER SECTOR Majhi Shri Pradeep Kumar

## Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the Government has received any fresh requests from the private sector companies to permit them to participate in nuclear power sector;

(b) if so, the details thereof;

(c) whether the Government has also received any request to modify the,,Atomic Energy Act, 1962;

(d) if so, the details thereof and the action taken by the Government thereon;and

(e) the details of the private sector which have been given permission by the Government for their participation in nuclear power sector in `the country?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF SCIENCE & TECHNOLOGY AND EARTH SCIENCES (INDEPENDENT CHARGE), PMO, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN):

(a) to (e) The Atomic Energy Act, 1962 allows the Centra! Government to produce, develop, use and dispose of atomic energy either by itself or through any authority or corporation established by it or a Government Company. As of today Nuclear Power Corporation of India Limited (NPCIL) & Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI) are two Public Sector Undertakings authorized for this purpose. Private Sector can participate in setting up of nuclear powe plants as a junior equity partner.

Some private sector companies and industry organizations have, .at various forums, requested amendment of the Act to allow private sector participation in nuclear power generation.

Private sector in India is.in a position to participate in setting up nuclear power plants through supply of components, equipment and works contracts.